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NO
Regularisation

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /12/90
~~Ex. No.~~
XXXX

DATE OF DECISION 18.1.1993

Shri D.M.Hirani and others Petitioner

Mr.R.V.Deshmukh Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V.Krishnan
Vice Chairman

The Hon'ble Mr. R.C.Bhatt
Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

^r
Air Force Civilian Employees Union,
Through his General Secretary,
Shri D.M.Hirani,
B.M.S.Office, Henabai Masjid,
Pancheshwar Tower,
Jamnagar-361001.

2. Ashok Shantilal Chauhan
 3. Sidi Mohmad Omar Ismail
 4. Arvind Ramjibhai Kanjaria
 5. Jeetendra Devji Ker
 6. Parecha Maheshkumar C.
 7. Sheikh Iqbal Hussein
 8. Parmar Chiman Sukhabhai
 9. Makwana Ala Devji
 10. Waghela Meghji Panchabhai
 11. Pankaj Ramjibhai Vora
 12. Sidi Bilal Isac Miawe
 13. Pratap Ravji Rathod
- (Advocate : & Mr.R.V.Deshmukh)

.....applicants

versus

1. The Air Officer Commanding,
33 Wing Air Force,
Air Force Station,
Jamnagar.
2. Union of India,
Notice to be served through
The Secretary,
Ministry of Defence,
Government of India,
New Delhi.

.....respondents.

ORAL ORDER

O.A./12/90

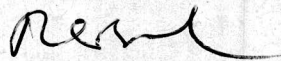
Date : 18.1.93

Per : Hon'ble Mr.N.V.Krishnan
Vice Chairman

Mr.R.V.Deshmukh for the applicant.

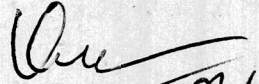
Mr.Akil Kureshi for the respondents.

The learned counsel for the applicant submits that the grievance made out in the application has been met and therefore the application has become infractous and may be closed. In view of this statement, the application is dismissed, having become infractous.



(R.C. Bhatt)

Member (J)



18/1/93
(N.V. Krishnan)

Vice Chairman

*SS